### GOVERNMENT OF INDIA MINISTRY OF CULTURE LOK SABHA STARRED QUESTION NO.6 TO BE ANSWERED ON 4.2.2019

### **ENCROACHMENT OF MONUMENTS**

### \*6. DR. KULAMANI SAMAL:

Will the Minister of CULTURE be pleased to state:

- (a) whether a number of historical and protected monuments/structures and sites have been illegally encroached by private individuals/groups/NGOs in all the States and UTs including Odisha and if so, the details thereof;
- (b) whether this encroachment has been increasing at a rapid rate during the last five years and if so, the reasons therefor;
- (c) the number and the details of encroachments removed, State and UT-wise by the Archeological Survey of India(ASI) and other civil authorities separately, during the above period; and
- (d) whether steps have been taken by the Government to keep the historical monuments free from encroachments in all the States and UTs and if so, the details and the outcome thereof?

### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND MINISTER OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

(a)to(d) A statement is laid on the table of the House.

### STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO.6 FOR 4.2.2019

- (a) The details of number of centrally protected monuments under encroachments including in Odisha are at Annexure-I.
- (b) No, Madam.
- (c) The details are at Annexure-II.
- (d) Pro-active steps have been taken by Archaeological Survey of India under the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 to keep the historical monuments free from encroachments in all the States and UTs. Superintending Archaeologists are authorised to issue show cause notices under the provisions of the Act followed by a direction to the District Collector/Magistrate by Central Government to remove such encroachment under section 19 (2) of the Act and Rule 38 (2). In order to contain the encroachments and removing them, the Superintending Archaeologist in charge of the Circles have been vested with the powers of Estate Officers to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. In addition to the regular watch and ward staff, private security personnel, State police guards and CISF have also been deployed for the safety and security of selected monuments.

### **ANNEXURE-I**

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA STARRED QUESTION NO.6 FOR 4.2.2019

# NUMBER OF CENTRALLY PROTECTED MONUMENTS/SITES (STATE/UT-WISE) WHICH ARE ENCROACHED UPON

SI. No.	Name of State / UT	Number of Centrally protected
		monuments/sites under
		encroachments
1.	Assam	6
2.	Bihar	6
3.	Chhattisgarh	7
4.	Delhi	11
5.	Himachal Pradesh	3
6.	Haryana	7
7.	Karnataka	48
8.	Madhya Pradesh	2
9.	Maharashtra	46
10.	Odisha	6
11.	Punjab	7
12.	Tamil Nadu	74
13.	Rajasthan	22
14.	Uttar Pradesh	75
15.	West Bengal	1
	Total:	321

## ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA STARRED QUESTION NO.6 FOR 4.2.2019

# Details of encroachments partially removed from the centrally protected monuments during the last five years

SI. No.	Name of monument	Locality	District	State
1.	Mahadev Temple	Belpan	Bilaspur	Chhattisgarh
2.	Chaiturgarh Fort	Lapha	Korba	
3.	Danteshwari Devi Temple	Dantewada	South Baster	
4.	Asafi Imambara	Lucknow	Lucknow	Uttar Pradesh
5.	Warren Hasting's House	Barasat	North 24	West Bengal
			Parganas	
6.	Ther Mound	Sirsa	Sirsa	Haryana
7.	Mosque of Ali Vardi Khan,	Sarai Ala	Gurgaon	
		Vardi,		